

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

STARRED QUESTION NO:37
ANSWERED ON:08.07.2014
BENEFICIARIES UNDER NFSA
Mullappally Shri Ramachandran

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has urged the States to submit the list of beneficiaries to be covered under the National Food Security Act (NFSA) so that it could be rolled out expeditiously;
- (b) if so, the details thereof and the response of the States thereto indicating the number of beneficiaries identified along with the names of the States where it has already been implemented, State-wise;
- (c) whether the Government is considering to extend the deadline for States which are unable to submit the list as yet and if so, the details thereof; and
- (d) whether the Government has undertaken or proposes to undertake the evaluation of the implementation status of NFSA and if so, the details and the outcome thereof, State-wise?

Answer

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 37 DUE FOR ANSWER ON 08-07-2014 IN THE LOK SABHA

The National Food Security Act, 2013 (NFSA) has deemed to have come into force on 05.07.2013. It inter alia provides for a period not exceeding 365 days to the States/Union Territories (UTs) for identification of eligible households for receiving subsidized foodgrains under Targeted Public Distribution System (TPDS). As this exercise is yet to be completed in many States/UTs, they have been requested to complete the identification at the earliest and ensure implementation of the Act within next three months, after completing other preparatory measures.

So far, 10 States and one UT have reported identification of beneficiaries for coverage under the Act and allocation of foodgrains to them under the Act has started. Out of these, in 6 States complete identification as per coverage under the Act has been reported and in the remaining 5 States/UT identification is partial. Besides, Uttarakhand has also sought foodgrains allocation under the Act on the basis of complete identification of beneficiaries. Details of number of beneficiaries reported as identified by these States/UT are at Annexure.

Implementation status of the Act is reviewed on a regular basis and necessary advisories are issues to States/UTs, wherever required.